



2026:AHC:11568

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 125 of 2026

Smt. Aarti @ Bharti Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramesh Chandra Dwivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.
2. The instant writ petition has been filed, inter alia, seeking the following relief:-

"I. Issue a writ, order, or rule in the nature of mandamus directing the Consolidation Officer, Kasiya, Kushinagar, the respondent no. 2, to consider and decide the Recall Application numbered as Restoration Case No. 88 under Section 12 of the U.P.C.H. Act filed in Case No. 1030 of 2012-13 (Sabhapati and another Vs. Rambachan and others) under Section 9A(2) of the U.P.C.H. Act, pending before him since 13 years, expeditiously within the time prescribed by this Hon'ble Court."

3. It is submitted that the recall application filed on behalf of the petitioner against the order dated 27.09.2023 is pending consideration since 21.12.2023, despite the fact that opposite parties in the recall application have already appeared and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the aforesaid matter.
5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction

that the Consolidation Officer, Kasiya, Kushinagar, (respondent no. 2), before whom the aforementioned case is pending consideration, shall consider and decide the same, in accordance with law, expeditiously, preferably within a period of **six months** from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7 . With the aforesaid direction, present writ petition is **disposed of**.

January 16, 2026
Neetu

(Dinesh Pathak,J.)